

National Company Law Tribunal

Allahabad Bench

CP NO. 2/ND/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2018

NAME OF THE COMPANY: *Harsh Group vs Royal Club of India Pvt Ltd.*
SECTION OF THE COMPANIES ACT/I & B CODE: *397/398 of the Companies act of 1956*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>Prashant Kumar</i>	<i>Advocate</i>	<i>Petitioner</i>	<i>P.K.</i>
<u>2.</u>	<i>Amit Verma</i>	<i>Advocate</i>	<i>Petitioner</i>	<i>A</i>
	<i>Adv. Rahul Singh</i>		<i>Respondent 1-4</i>	<i>R</i>

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Advocate Sh. Rahul Singh proxy for Arun Saxena. Sh. Prashant Kumar alongwith Amit Verma for the petitioner. The Respondent has filed reply to the contempt application. Hence, the case is fixed for argument.

The matter to be listed on 12th March, 2018.

Date: 12/02/2018

Typed by
Md. Zaid
(Stenographer)

Sd
H.P. Chaturvedi,
Member(Judicial)